

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ALLAHABAD.

Dated: Allahabad, the 24th day of May, 2001.

Coram: Hon'ble Mr. S. Dayal, A.M.

Hon'ble Mr. S.K. I. Naqvi, J.M.

ORIGINAL APPLICATION NO.913 OF 2000

1. Moti Lal son of Sri Mewa Lal,
2. Amrit Lal, son of Sri Phool Chandra.
3. Lalji Sahu son of Sri Dev Nath Sahu.
4. Om Babu son of Sri Ram Kishun.
5. Shiv Krishna son of Sri Mewa Lal.
6. Ramji son of Dev Nath Sahu.
7. Ramu Gupta son of Sri Mewa Lal
8. Lalita Prasad, son of Sri Mewa Lal.

All are the vendors of Railway Station,
Allahabad.

. . . . Respondents.

(By Advocate: Chaudhary N.A. Khan)

Versus

1. Union of India through Secretary,
Ministry of Railways,
Rail Bhawan, New Delhi.
2. General Manager,
Northern Railway,
Baroda House, New Delhi.
3. Divisional Railway Manager,
Allahabad Mandal, Allahabad.
4. Catering Inspector, Allahabad.

. . . . Respondents

(By Advocate: Sri A.K. Gaur)



2.

With

(5)

ORIGINAL APPLICATION No. 1309 OF 2000

1. Ashok Kumar son of Ram Lal Kushwaha
2. On Prakash son of Ram Lakhan.
3. Suresh Chandra son of Keshav Prasad.
4. Gore Lal son of Moti Lal.
5. Laxmi Narain son of Ganga Prasad.
6. Natthu Lal son of Chotey Lal.
7. Babu Lal son of Baijnath Prasad.
8. Manik Chandra son of Lallo Prasad
9. Virendra Kumar son of Dashrath Sahu.
10. Sri Krishna son of Ram Kumar.

(All are the vendors of Railway Station
Allahabad)

. Applicants

(By Advocate: Shaudhary N.A. Khan)

Versus

1. Union of India through Secretary,
Ministry of Railways,
Rail Bhawan, New Delhi.
2. General Manager,
Northern Railway, Baroda House,
New Delhi.
3. Divisional Railway Manager,
Northern Railway, Allahabad Mandal,
Allahabad.
4. Catering Inspector,
Northern Railway, Allahabad.

. Respondents

(By Advocate: Sri A.K. Gaur)

AG

O R D E R (ORAL)

(By Hon'ble Mr. S. Dayal, AM)

These applications have been filed for directions to the Respondents to treat the applicants as permanent workers in similar category as other catering vendors/licensees. A further direction has been sought in the nature of mandamus, commanding the respondents to provide all facilities, which are provided to permanent workers.

2. The applicants have stated that they are working as Ice-cream vendors and have been working as such for the last six to thirty years. Some of them have made representations for regularisation about a decade back but they have not been given any reply. They have claimed that some others, who have been working as vendors like S/Sri Lakhan, Shiv Charan and Beni Madhav have been taken on permanent basis but the applicants' cases have not been considered. We find that in OA No.913/2000 a counter reply has been filed, in which it has been mentioned that Sri Lakhan, Shiv Charan and Beni Madhav were departmental vendors and they have not been appointed through Contractors. It has been stated that there was provision to regularise the services of the departmental vendors. The learned counsel for the applicant contest this and states that a 'Pick and Choose' policy has been followed.


3. We have heard arguments of Sri N.A. Khan learned counsel for the applicants and Sri A.K. Gaur, learned counsel for the Respondents.


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4.

4. We consider it appropriate to direct the Respondent No.3 to consider the representation of the applicants in this OA, if filed in his office within a period of one month from the date of receipt of a copy of this order, and the Respondent No.3 shall dispose of the said representation by a reasoned and speaking order within a period of two months thereafter. The applicants may not be substituted, except in accordance with law till that time.

There shall be no order as to costs.


 (S.K.I. NAQVI)
 JUDICIAL MEMBER


 (S. DAYAL)
 MEMBER (A)

Nath/